

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH 'C', NEW DELHI**

**BEFORE SH. ANIL CHATURVEDI, ACCOUNTANT MEMBER AND  
SH. ANUBHAV SHARMA, JUDICIAL MEMBER**

ITA No.46/Del/2021  
(Assessment Year 2014-15)

Kailash Coal and Coke Ltd. Behind Dharmkanta, Kanth Road, Harthala, Moradabad, UP-244001  <b>PAN No. AADCK 2014 Q</b> <b>(APPELLANT)</b>	Vs.	DCIT Central Circle Moradabad  <b>(RESPONDENT)</b>
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Assessee by	Shri Mayank Patawari, C.A.
Revenue by	Shri T. Kipgen, CIT-D.R.

Date of hearing:	07.11.2022
Date of Pronouncement:	06.01.2023

**PER ANIL CHATURVEDI, AM :**

This appeal filed by the assessee is directed against the order dated 25.11.2019 passed by the Commissioner of Income Tax (Appeals)-III, Lucknow under Section 153A r.w.s 143(3) of the Income Tax Act, 1961 for Assessment Year 2014-15.

2. Assessee has filed an application dated 07.11.2022 seeking the withdrawal of the appeal. Revenue has no objection in assessee withdrawing the appeal.

3. We have heard the rival submissions and perused the material available on record. In view of the aforesaid request of the assessee, **the appeal of the assessee is dismissed as withdrawn.**

4. **In the result, the appeal of the assessee is dismissed.**

**Order pronounced in the open court on 06.01.2023**

**Sd/-**

**(ANUBHAV SHARMA)  
JUDICIAL MEMBER**

**Sd/-**

**(ANIL CHATURVEDI)  
ACCOUNTANT MEMBER**

Date:- 06.01.2023

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1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR  
ITAT NEW DELHI